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GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE  
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE No. 17 /2015-2020  
NEW DELHI, DATED THE 08<sup>TH</sup> JUNE, 2016

**Subject- Amendment in Para 4.47(a)(ii) of Hand Book of Procedures 2015-20 for allowing revalidation of Advance Authorizations along with Bond waiver.**

In exercise of powers conferred under Para 1.03 of the Foreign Trade Policy, 2015-20, as amended from time to time, the Director General of Foreign Trade hereby makes the following amendments in paragraph 4.47(a)(ii) of Handbook of Procedures 2015-20 which will be effective for Advance Authorizations issued during Foreign Trade Policy period 2015-20:-

**Existing Para 4.47(a)(ii):**

While allowing waiver of Bond, Regional Authority may revalidate the Authorisation in continuation for further six month from the date of endorsement provided applicant has made a specific request and paid requisite fee for revalidation.

**Revised Para 4.47(a)(ii):**

While allowing waiver of Bond for exports made first (before effecting imports) on pro-rata basis, Regional Authority may revalidate the Authorization in continuation for further six months for replenishment of inputs used in manufacture of export item/s from the date of endorsement provided applicant has made a specific request in ANF 4D and paid requisite fee for revalidation. It will be further subject to condition that the applicant had not obtained revalidation earlier in terms of Para 4.41(a) of HBP 2015-20.

**Effect of Public Notice:**

Revalidation under Para 4.47(a) (ii) of HBP 2015-20 shall not be available if revalidation has already been obtained under Para 4.41(a) of HBP 2015-20.



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